

>

ITEM NO. 203

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).31854/2010

(From the judgement and order dated 25/05/2010 in LPA No.1208/2009 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SARDARI LAL

Petitioner(s)

VERSUS

CHAIRMAN, MANGING COMM., M.C. POLYTEC. & ORS
(With office report) [FOR FINAL DISPOSAL]

Respondent(s)

Date: 04/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Ms. Shweta Kapoor, Adv.
Ms. Rekha Giri, Adv.
Mr. Neelam Sharma, Adv.
Mr. Anis Ahmed Khan, Adv.-on-Record

For Respondent(s) Mr. S.S. Ray, Adv.
Mr. Vaibhav Gulia, Adv.
Ms. Rakhi Ray, Adv.-on-Record

UPON hearing counsel the Court made the following
O R D E R

Not taken up.

|
|Court Master

[Charanjeet Kaur]

| |
| Court Master

[Kusum Gulati]

|